

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 268 OF 2019 &  
IA NOS. 1256 & 1255 OF 2019**

**Dated : 3<sup>rd</sup> October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Indian Railways**

**.... Appellant(s)**

**Versus**

**Maharashtra State Electricity Distribution Company Ltd.  
& Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Pulkit Agarwal for A1

Counsel for the Respondent(s) : Krishna Dayama for R1  
Pratiti Rungta for R2  
Sumit Pargal for R2

**ORDER**

**IA No. 1255 of 2019**

**(for exemption from filing certified copy of Impugned Order)**

The Application is rejected. Accordingly, the IA No. 1255 of 2019 stands disposed of.

**Appeal No. 268 of 2019 & IA No. 1256 of 2019**

Rejoinder shall be filed within two weeks.

List the matter on **26.11.2019**

**(Ravindra Kumar Verma)  
Technical Member**

*mk/pk*

**(Justice Manjula Chellur)  
Chairperson**